

IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH (COURT NO.I)
NEW DELHI.

(IB)-562(PB)/2017

In the matter of:

Gandhar Oil Refinery India Ltd.

... Petitioner

v.

State Trading Corporation of India Ltd.

... Respondent

SECTION: Under Section 9 of IBC.

Order delivered on 01.12.2017.

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner.

S. Mithin
Arunima Singh.
Sonali Karwasra.
Ajinkya Patil.

For the respondent

ORDER

Ld. Counsel for the petitioner represents that the petitioner is an operational creditor. Ld. counsel to establish as detailed in the petition is covered within the four corners of the definition of operational debt within a week. Post the matter for hearing on maintainability on 14.12.2017.

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS